

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH JODHPUR

ORDER SHEET

APPLICATION NO. _____ OF 199

Applicant(s)

Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

10/4/97

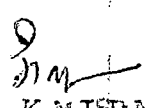
Mr. J. K. Kaushik, counsel for the applicant.
Mr. Vineet Mathur, counsel for the respondents.

Heard the learned counsel for the parties.

The learned counsel for applicant wants to withdraw the present Application in view of the Communication dated 1/4.10.1996 and wishes to file a representation to the respondents informing them about his difficulties and problems in the matter.

The application is ~~not~~ allowed to be withdrawn by the applicant. The same is dismissed as having been withdrawn. However, the applicant will ^{be free to} make a representation to the concerned authorities, as aforesaid, and the respondents shall decide the same by a speaking order within a period of two months.

No order as to costs.


(A.K. MISRA)
Member (J)

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my presence on 20/5/03
der the supervision of
tion officer () as per
ler dated 1/12/03

Section officer (Record)